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Title:Shri Mallikarjun Kharge and Prof. Saugata Roy made submission regarding a Statement made by the Home Minister on the terrorist attack in Gurdaspur, Punjab.

SHRI MALLIKARJUN KHARGE (GULBARGA): Sir, I tried my best to bring to the notice of the hon. Speaker regarding the statement made by Shri Rajnath Singhji about the Gurdaspur terrorist incident. But unfortunately I was not allowed. The Statement was made under Rule 372. As per that rule -- you are aware about that rule, I need not tell -- only statement can be made. There should not be any discussion or further question after the *suo motu*. But unfortunately, the hon. Home Minister had made a lengthy speech after the . I do not have any objection about his . We all welcomed it. Even we clapped and supported it because the country is one. We want to say that we all are one; there is no compromise on terrorist activities; there is no compromise on national integration. If anything comes on this country, we all are one to face it. There can be no compromise. That is our stand. That is why we humbly tried and we requested all our Members...(Interruptions)

HON. DEPUTY-SPEAKER: Hon. Members, please take your seats.

...(Interruptions)

SHRI MALLIKARJUN KHARGE: Sir, he cannot talk. I am on my legs! (Interruptions)

HON. DEPUTY-SPEAKER: Mr. Krit Somaiya, please take your seat.

...(Interruptions)

HON. DEPUTY-SPEAKER: Khargeji, please conclude, now.

SHRI MALLIKARJUN KHARGE: I am concluding. I am not going against the rules. As per rule, the hon. Minister made the . But the he made was just to divide this House...(Interruptions) To blame Congress is not right...(Interruptions)

During Congress period, what they had done! Was it necessary to mention about China and other places? It was just to defame the previous Government that he said these things...(Interruptions) This should not be politicized. You should not make political . You are playing politics; and we will not tolerate it...(Interruptions)

Therefore, Sir, I would request you that whatever extra he had said apart from his *suo motu*, should be expunged and it should not be made part of the proceedings...(Interruptions)

HON. DEPUTY-SPEAKER: Hon. Members, please have order in the House. (Interruptions)

SHRI MALLIKARJUN KHARGE: Sir, if at all, the Government wants to discuss this issue, we are ready to discuss it. But it should be as per rules. They may give the notice under Rule 193 or Half-An-Hour Discussion or under some other rules. Whatever they want to do it, let them do it under the rules. But it should not be that he would make a *suo motu*, then bypass the rules, blame somebody to become heroes...(Interruptions)

HON. DEPUTY-SPEAKER: All right.

...(Interruptions)

SHRI MALLIKARJUN KHARGE: Such things will not be tolerated. So, whatever he had said after the *suo motu* should be expunged...(Interruptions)

कौशल विकास और उद्यमिता मंत्रालय के राज्य मंत्री तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री राजीव प्रताप रूडी): महोदय, गुरुदासपुर में आतंकी हमले के पश्चात गृह मंत्री जी ने अपना बयान दिया, जिसमें उन्होंने विस्तार से बताया कि आतंक की लड़ाई में पूरा सदन एक है, इस पर सदन के सभी सदस्यों की सहमति हुई, सभी ने एक स्वर में कहा कि आतंक की लड़ाई में पूरा सदन एक है, हम सभी ने इसका मेज थपथापाकर स्वागत किया। इसके बाद माननीय गृह मंत्री जी ने विस्तार से बताया कि आज देश में कुछ परिस्थितियां ऐसी उभरी हैं ... (व्यवधान) जिसका मूल कारण हमारी नीति का एक न होना है और जब तक सदन में ऐसे विचारों पर सहमति नहीं होगी तो देश में ऐसा संवाद जाएगा कि देश आतंक की लड़ाई लड़ने के लिए पूरी तरह से तैयार नहीं है ... (व्यवधान)। माननीय गृह मंत्री जी ने इसी विचार का विश्लेषण करके माननीय सांसदों से आग्रह किया कि देश की सुरक्षा के सवाल पर हम एकमत होकर रहें, इसी बात का आग्रह उन्होंने किया है, इसमें कोई भी विचारान्तर नहीं है। सदन को इस विचार पर किसी रूप में बांटने का प्रयास नहीं किया गया है। ये शब्द बिल्कुल गलत है, जो बात उन्होंने सदन में रखी है वह देश के हित में है, देश की एकता के हित में है, सांसदों की भूमिका के बारे में कही गई है। मुझे नहीं लगता कि जो भी उन्होंने बात कही है, वह गलत है।

HON. DEPUTY SPEAKER: Please take your seat.

...(Interruptions)

PROF. SAUGATA ROY (DUM DUM): I have a point of order.

HON. DEPUTY SPEAKER: There is no point of order. We are taking 'Zero Hour'. He has already raised the issue. Therefore, others need not speak on the same issue. I cannot allow you to speak on the same issue. He has already raised the issue. The Minister has replied. That matter is over.

...(Interruptions)

SHRI K.C. VENUGOPAL (ALAPPUZHA): How is it over?

SHRI RAJIV PRATAP RUDY: Let them give a notice for the discussion and we will admit it. In case they want to give a notice for discussion, we are ready for a discussion. There is no problem for discussing the issue if they serve a notice. But now we will take 'Zero Hour'...(Interruptions)

PROF. SAUGATA ROY: Sir, I will take only one minute. I have given a notice. All that I want to say is that under rule 372, a Minister can make a *suo motu* statement and it is clear and if the Speaker agrees, after that no questions are asked. The Speaker also said that if you want to raise the issue, you raise it through a separate motion. But what happened? One statement was circulated. Then, after the statement was concluded, everybody saw the silence. Suddenly, the Home Minister went into a rampaging speech where he accused people of having raised Hindu terrorism, where he raised the question of Sharm-el-Sheikh. Now when the House is totally united on the matter of rooting out terrorism from the country, this statement by the Home Minister was against the rule because it was not circulated and it brought a division in the House. Sir, I would like you to examine the Home Minister's speech and it is out of the prepared statement. What he said was not circulated to us.

HON. DEPUTY SPEAKER: Please take your seat. You have already made your point.

You have raised certain issue and Kharge Ji also raised it. Already, the hon. Speaker was presiding over the House at that time. She had permitted. She is the supreme. As per whatever rules she said, we cannot question that.

...(Interruptions)

HON. DEPUTY SPEAKER: I am telling you the position, please.

...(Interruptions)

SHRI K.C. VENUGOPAL : We want a ruling. ...(Interruptions)

HON. DEPUTY SPEAKER: Also, now Kharge Ji said that they wanted to have a discussion through whatever rules available. You want a discussion on that through the available rules. You said you are ready. Even he also said he is ready for that. Therefore, that is all right.

...(Interruptions)

HON. DEPUTY SPEAKER: No, the hon. Speaker is supreme.

...(Interruptions)

SHRI RAJIV PRATAP RUDY : Sir, on this subject, if any notice is given by the hon. Members, the Government is ready to hold a discussion. अगर आपकी तरफ से आतंकवाद पर चर्चा के लिए कोई नोटिस आता है तो हम इसके लिए पूरी तरह से तैयार हैं ... (व्यवधान) अगर आतंकवाद के सवाल पर कांग्रेसी मितू सदन में बार-बार आएं तो ऐसे महत्वपूर्ण विषय पर देश में चर्चा नहीं हो पाएगी। इसलिए आप इनसे कहें कि नोटिस दें। ... (व्यवधान) सदन में हर विषय पर चर्चा करने के लिए हमारी सरकार तैयार है। ... (व्यवधान)

HON. DEPUTY SPEAKER: I want to tell you what you want.

...(Interruptions)

HON. DEPUTY SPEAKER: I want to tell you about what you raised on this point.

...(Interruptions)

HON. DEPUTY SPEAKER: In the past, there have been instances of Ministers intervening and giving further clarification after *suo motu* statements.

Now, we will take up 'Zero Hour'.

...(Interruptions)

14.11 hrs

At this stage, Shri Kodikunnil Suresh and some other hon. Members came and stood on the floor near the Table.

...(Interruptions)

HON. DEPUTY SPEAKER: Shri Jagdambika Pal – not present.

Shri Nishikant Dubey.

...(Interruptions)